

**UCO Bank** Zonal Office : Krishna Plaza, C-2/6, D-Block, Ganga Nagar, Mawana Road, Meerut- 250 001 (U.P.), **E-AUCTION SALE NOTICE**

**PUBLIC NOTICE FOR E-AUCTION FOR SALE OF ASSETS UNDER THE SECURITIZATION & RECONSTRUCTION OF FINANCIAL ASSETS & ENFORCEMENT OF SECURITY INTEREST ACT, 2002.**  
**Date of E-Auction 20.01.2023 from 01:00 pm to 05:00 pm**  
 Sale of Immovable Property/ies mortgaged to Bank under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (No. 54 of 2002) whereas, the Authorized Officer of UCO BANK had taken Possession of the following property/ies pursuant to the notice issued under Sec 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 in the following loan accounts with right to sell the same on "AS IS WHERE IS BASIS AND AS IS WHAT IS BASIS & WHATEVER THERE IS BASIS & WITHOUT RECOURSE BASIS" for realization of Bank's dues plus interest as detailed hereunder and whereas consequent upon failure to repay the dues, the undersigned in exercise of power conferred under Section 13 (4) of the said Act, proposes to realize the Bank's dues by sale of the said property/ies. The sale will be done by the undersigned through e-auction platform provided at the website <https://fbapi.in>.

S. No.	Branch /Name of Address Borrower/Guarantor	Details of Property/ies	DEMAND/ POSSESSION NOTICE DATE & OUTSTANDING AMOUNT	RESERVED PRICE /EMD 10% BID INCREMENT AMOUNT	a) Date & Time for Inspection of Property b) Date & Time of E-Auction	Details of Authorised officer	Branch Address
1.	<b>Branch: Meerut College</b> Borrowers: Mr. Anuj Bhardwaj s/o Sh. Naipal Sharma R/o Flat No 26, Plot no. C-79, C-80 & C-78/1 (part of) Pratap Vihar, Delhi Road, Vill- Noor Nagar, Meerut (U.P.) area measuring 55.74 Sq. Mt. Property Owner Shri Anuj Bhardwaj and Smt. Seema Sharma Title Deed No.-2236 dated 30.03.2017 registered with Sub Registrar-III, Meerut. Bounded As: North- Common wall thereafter Common Passage & Stairs, South- Common wall thereafter Flat No. 27, East- Common wall thereafter Plot No. C-80/1, West- Common wall thereafter Common Passage & Stairs	All that Part and parcel of Residential Flat bearing Pvt No 26, 3rd floor at Plot no. C-79, C-80 & C-78/1 (part of) consisting khasra no 2113,2114 & 294, Pratap Vihar, Near Saraswati Lok, Delhi Road, Vill- Noor Nagar, Meerut (U.P.) area measuring 55.74 Sq. Mt. Property Owner Shri Anuj Bhardwaj and Smt. Seema Sharma Title Deed No.-2236 dated 30.03.2017 registered with Sub Registrar-III, Meerut. Bounded As: North- Common wall thereafter Common Passage & Stairs, South- Common wall thereafter Flat No. 27, East- Common wall thereafter Plot No. C-80/1, West- Common wall thereafter Common Passage & Stairs	26.10.2021 01.01.2022 Amount due as per Demand Notice: Rs. 11,10,409.88 plus interest & other charges	Rs. 11,34,000/- Rs. 1,13,400/- Rs. 10,000/- Physical Possession	a) By 13.01.2023 between 10 am to 5 pm b) Auction On 20.01.2023 between 01:00 pm to 05:00 pm	Ms. Purnima Garg Contact: 9462973821	UCO BANK Meerut College 81, P.L. Sharma Road, Meerut Uttar Pradesh-250001 Contact No - 8392907099 E Mail- meecol@ucobank.co.in
2.	<b>Branch: Meerut College</b> Borrowers: Mrs. Meenu Agarwal W/o Pawan Kumar Agarwal & Mr. Pawan Kumar Agarwal S/o Shiv Kumar Agarwal R/o C-67, Saraswati Lok, Delhi Road Meerut-250002. Guarantor: Sanjay Kumar S/o Atar Singh, 846/4/4, Sector 1, Madhavpuram, Ram Leela Ground, Meerut, UP-250002.	All that part and parcel of the property in the name of Smt Meenu Agarwal W/O Pawan Kumar Agarwal consisting of residential flat on ground floor area measuring 50.37 Sq. Mt., bearing private no. 4, constructed on part of plot no. C-79, C-80 & C-78/1, consisting of khasra no. 2113, 2114 & 294 situated at Pratap Vihar, Delhi Road, Meerut. Particulars of title Deed: Sr. No.- 8596 dated 02.08.2016 registered at Sub Registrar-III, Meerut Bounded As: North- Flat private no. 3 & common passage & stairs South- Property of Saraswati Lok Colony East- Plot no. C-81 West- Common Passage thereafter Rasta 12 feet wide	04.09.2021 12.11.2021 Amount due as per Demand Notice: Rs. 10,08,684.28 plus interest & other charges	Rs. 12,68,100/- Rs. 1,26,810/- Rs. 10,000/- Physical Possession	a) By 13.01.2023 between 10 am to 5 pm b) Auction On 20.01.2023 between 01:00 pm to 05:00 pm	Ms. Purnima Garg Contact: 9462973821	UCO BANK Meerut College 81, P.L. Sharma Road, Meerut Uttar Pradesh-250001 Contact No - 8392907099 E Mail- meecol@ucobank.co.in
3.	<b>Branch: Meerut College</b> Borrowers: Mr. Kuldeep Rastogi S/o Kishan Chand Rastogi Address 1: R/O 333, Sector 6 Jagriti Vihar, Garh Road, Meerut -250004 Address 2: Flat No. 23, 2nd floor, Plot no C-79, C-80 & C-78/1, Pratap Vihar, Vill- Noor Nagar, Delhi Road, Meerut-250001. Guarantor: Rahul Dhawan S/o Yogesh Dhawan Address 1: H.no 385/2C-A, New Dev Puri, Meerut-250002. Address 2: Flat no 20, 2nd floor, Plot no C-79, C-80 & C-78/1, Pratap Vihar, Vill- Noor Nagar, Delhi Road, Meerut - 250001	All that part and parcel of the property in the name of Mr. Kuldeep Rastogi S/o Kishan Chand Rastogi consisting of A residential flat area measuring 55.74 Sq. Mtr. on 2nd floor, bearing private no 23 constructed on part of plot no. C-79, C-80 & C-78/1 consisting khasra no 2113, 2114 & 294, at Pratap Vihar, Vill- Noor nagar, Delhi Road, Meerut - 250001. Particulars of title Deed Sr. No.-2292 dated 31.03.2017 registered at Sub Registrar- III, Meerut. Bounded As: North- Common passage & stair South- Flat no 22 East- common passage and stairs and 12 ft wide road on ground Floor West- Plot no C-78.	04.09.2021 12.11.2021 Amount due as per Demand Notice: Rs. 11,23,333.16 plus interest & other charges	Rs. 13,50,000/- Rs. 1,35,000/- Rs. 10,000/- Physical Possession	a) By 13.01.2023 between 10 am to 5 pm b) Auction On 20.01.2023 between 01:00 pm to 05:00 pm	Ms. Purnima Garg Contact: 9462973821	UCO BANK Meerut College 81, P.L. Sharma Road, Meerut Uttar Pradesh-250001 Contact No - 8392907099 E Mail- meecol@ucobank.co.in

**TERMS & CONDITIONS:** 1. The e-Auction is being held on "AS IS WHERE IS" and "AS IS WHAT IS BASIS". 2). For details of property, Term and Conditions interested bidders must visit Website <https://fbapi.in>. 2. Bidders have to visit website <https://www.mstcecommerce.com/auctionhome/fbapi/index.jsp> for assistance in creating Login ID & Password, uploading details, submitting Bid Documents, Training/ Demonstration, Terms & Conditions for Online Inter-se Bidding etc., For any property related query you may contact the Authorised officer/Branch mentioned above 3. This Notice is also to be treated as 30 days Statutory Sale notice to borrowers and Guarantors Under Rule 9(1) of Security Interest (Enforcement), Rules 2002. 4. Prospective buyers may visit Website <https://fbapi.in> for more details about the property.  
 Auction Website <https://www.mstcecommerce.com/auctionhome/fbapi/index.jsp>  
 Date: 29.12.2022 Places: Meerut Authorised Officer

**PUBLIC NOTICE**

**Form No. INC-26**  
 (Pursuant to Rule 30 the Companies (Incorporation) Rules, 2014)  
 Advertisement to be published in the newspaper for change of registered office of the Company from one state to another  
**RUDR SHIVA INN PRIVATE LIMITED**  
 Regd. Off: WZ-245/2 Madipur Village, New Delhi-110063  
 CIN : U55101DL2019PTC348241  
 BEFORE THE CENTRAL GOVERNMENT NORTHERN REGION, DELHI

In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014

AND  
 In the matter of RUDR SHIVA PRIVATE LIMITED ("The Company") having its registered office at WZ-245/2 Madipur Village, New Delhi-110063  
 .....Petitioner

**NOTICE**

Notice is hereby given to the General Public that the Company proposes to make application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the Special Resolution passed at the Extra Ordinary General Meeting held on Saturday, the 17th Day of December, 2022 to enable the Company to change its Registered Office from "NCT of Delhi" to "State of Uttar Pradesh".  
 Any person whose interest is likely to be affected by the proposed change of the registered office of the Company may deliver either on the MCA-21 portal ([www.mca.gov.in](http://www.mca.gov.in)) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to The Regional Director, Northern Region, Ministry of Corporate Affairs, B-2 Wing, 2nd floor, Paryavaran Bhawan, CGO Complex, New Delhi-110003 within fourteen days of the date of publication of this notice with a copy to the Applicant Company at its registered office at the address mentioned below: WZ-245/2 Madipur Village, New Delhi-110063

For and on behalf of the Applicant  
**RUDR SHIVA INN PRIVATE LIMITED**  
 Director : Harindar Singh  
 DIN: 08411057  
 Date: 29.12.2022  
 Place: Delhi

करन, आर कस्तो अन्य तराक स नपटान करन का काइ आधार नहा है। सबसेधारण का यह भी सूचित किया जाता है की कोई भी व्यक्ति निम्नलिखित सम्पत्तियों को किसी भी अन्य तरीके से सम्पत्ति का लेन-देन करता है तो वह स्वयं उत्तरदायी होगा। बैंक इसके लिए किसी भी प्रकार से जिम्मेदार नहीं होगा। विवादित सम्पत्ति का ब्यौर निम्नलिखित है :-  
 श्रीमती राजेश्वरी पत्नी श्री सुशील कुमार, (पूर्व सामुदायिक आयोजक)  
 सम्पत्ति का ब्यौर :- ग्राम-मैया, बाल्मीकी नगर, नौदंडा, जी.सी. नगर, उत्तर प्रदेश, 201301  
 नोट :- आपको अपना पक्ष लिखित रूप में प्रस्तुत करने के लिये दिनांक 16.01.2023 को 12:30 बजे पूर्वान्वित, एस.डी.ए. 8, दूसरा तल सैक्टर 45, नौदंडा-201303 पते पर उपस्थित होने के लिये निर्दिष्ट किया जाता है। उक्त लिखित व समय पर आपके उपस्थित न होने पर एकपक्षीय सुनवाई करते हुए, तदनुसार इस वाद का निपटारा किया जायेगा।  
 आदेश (मध्यस्थ)  
 Arbitrator

**FORM A PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF VEDA CHEM PRIVATE LIMITED**

RELEVANT PARTICULARS	
1. Name of Corporate Debtor	VEDA CHEM PRIVATE LIMITED
2. Date of incorporation of Corporate Debtor	26/12/2012 (STATUS AS ON DATE 'STRIKE OFF')
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies - Delhi (STATUS AS ON DATE 'STRIKE OFF')
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U51909DL2012PTC246679 (STATUS AS ON DATE 'STRIKE OFF')
5. Address of the registered office and principal office (if any) of Corporate Debtor	1-1621, Chittaranjan Park, New Delhi - 110019
6. Insolvency commencement date in respect of Corporate Debtor	23rd December, 2022 (order copy from NCLT received on 27th December, 2022)
7. Estimated date of closure of insolvency resolution process	25th June 2023
8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional	RAVINDER KUMAR SHARMA Reg. No.: IBB/PA-003/IP-N00331/2021-2022 /13598 Email ID: cirpvedachem@gmail.com
9. Address & email of the interim resolution professional, as registered with the board	B-2/160, Safdarjung Enclave, New Delhi - 110029 Email ID: cirpvedachem@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	B-2/160, Safdarjung Enclave, New Delhi - 110029 Email ID: cirpvedachem@gmail.com
11. Last date for submission of claims	10th January 2023
12. Classes of creditors, if any, under clause (b) of sub-section (8A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13. Names of insolvency professionals identified to act as authorized representative of creditors in a class (three names for each class)	Not Applicable
14. (a) Relevant forms available at (b) Details of authorized representatives are available at:	(a) Web Link: <a href="https://ibb.gov.in/en/home/downloads">https://ibb.gov.in/en/home/downloads</a> (b) Not Applicable

Notice is hereby given that the Hon'ble National Company Law Tribunal, Delhi Bench-III has ordered the commencement of a corporate insolvency resolution process of the VEDA CHEM PRIVATE LIMITED on 23rd December, 2022. (Order received by IRP on 27th December, 2022)  
 The creditors of VEDA CHEM PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 10th January, 2023 to the interim resolution professional at the email ID and address mentioned against entry No. 10.  
 The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.  
**Submission of false or misleading proofs of claim shall attract penalties.**  
 RAVINDER KUMAR SHARMA  
 Interim Resolution Professional for Veda Chem Private Limited  
 Reg. No.: IBB/PA-003/IP-N00331/2021-2022 /13598  
 Date : 29.12.2022  
 Place: Delhi